

H  
C.A.No. 6581 OF 2002  
ITEM NO.1AOURT NO.3 SECTION XIV

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Civil Appeal No.6581 of 2002

M/s Rollatainers Ltd. Appellant (s)

Versus

Commnr. Of Central Excise, Delhi Respondent (s)

WITH

C.A.No.6635/2002

( Heard by Hon'ble N. Santosh Hegde and A.K. Mathur, JJ.)

Date: 29/07/2004: These matters were called for pronouncement of  
judgment today.

CORAM:

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI  
HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant (s) Mr. V. Balachandran, Adv.

For Respondent (s) Mr. B. Krishna Prasad, Adv.

The Court made the following  
O R E R

Hon'ble Mr. Justice A.K. Mathur pronounced the judgment of the Court allowing the appeals and setting aside the order of the Tribunal dated June 7, 2002 as well as the order passed by the Commissioner, Central Excise dated September 28, 2001. There will be no order as to costs.

(N. Annapurna) (V.P. Tyagi)  
Court Master Court Master

Signed reportable judgment is placed on the file.